

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Criminal) No(s). 515/2024

FUTURE GAMING AND HOTELS SERVICES PVT LTD. & ANR. Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT & ORS.

Respondent(s)

(FOR ADMISSION and IA No.290182/2024-GRANT OF INTERIM RELIEF)

Date : 13-12-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s)

Mr. C.A.Sundaram, Sr.Adv.
Mr. Mukul Rohatgi, Sr.Adv.
Ms. Rohini Musa, AOR
Mr. Abhishek Singh, Adv.
Mr. Amit Bhalla, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

To be heard along with Writ Petition (Civil)No.1081
of 2022 and other connected cases.Issue notice on the application seeking interim
relief, returnable on 17th February, 2025.In the meanwhile, there will be ad-interim relief
in terms of prayer clauses (i) and (ii) of the
application for interim relief. The prayer clauses (i)
and (ii) read thus:

(i) Issue an ex-parte ad-interim order

directing the Respondents not to access and copy the contents of Mobile phone of the Applicant No.2 being iPhone 15 Pro with IMEI Nos.3555002402046376 and 355002402174236 and the electronic devices listed in Annexure P-3 belonging to the Applicant No.1's employees; and

(ii) Issue an ex-parte ad-interim order staying the effect and operation of summons under Section 50 of the PMLA issued to the Applicant No.2 and the summons listed in Annexure P-7, 8 & 10 to the extent that they require the presence of the persons mentioned therein for the purpose of extraction of data stored in the respective digital devices."

(ANITA MALHOTRA)
AR-CUM-PS

(ANU BHALLA)
COURT MASTER